

[Shri Z. R. Ansari]

Papers (Hindi and English versions) under sub-section (1) of section 6197. of the Companies Act, 1956 :

- (i) Review by the Government on the working of the Indian Road Construction Corporation Limited, New Delhi, for the Year 1983-84.
  - (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the Year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT—539/85].
3. A copy of the Annual Accounts (Hindi and English versions) of the Paradip Port Trust, for the year 1983-84 and the Audit Report thereon, under subsection (2) of section 103 of the Major Port Trusts Act, 1963. [Placed in Library. See No. LT—540/85].
  4. A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust for the year 1983-84. [Placed in Library. See No. LT—541/85].
  6. A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, Panambur, for the Year 1983-84. [Placed in Library. See No. LT—542/85].

Review on and Annual Report of Hindustan Latex Ltd, for 1983-84 and a statement redelay in laying the papers

THE MINISTER OF STATE IN THE DEPARTMENT OF HEALTH (SHRI YOGEDRA MAKWANA) : I beg to lay on the Table :

1. A copy each of the following papers (Hindi and English ver-

sions) under subsection (1) of section 619A of the Companies Act, 1956 :

- (i) Review by the Government on the working of the Hindustan Latex Limited, for the Year 1983-84.
  - (ii) Annual Report of the Hindustan Latex Limited, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
2. A statement (Hindi and English versions) showing the papers mentioned at (1) above. [Placed in Library. See No. LT—543/85].

2.12 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclosed a copy of the Bhopal Gas Leak Disaster (Processing of Claims) Bill, 1985, which has been passed by the Rajya Sabha at its sitting held on the 18th March, 1985."

BHOPAL GAS LEAK DISASTER  
(PROCESSING OF CLAIMS) BILL

As Passed By Rajya Sabha

[English]

SECRETARY-GENERAL : Sir, I lay on the Table of the House the Bhopal Gas Leak Disaster (Processing of Claims)

Bill, 1985, as passed by Rajya Sabha.

12.14 hrs.

(Interruptions)

**SHRI G. M. BANATWALLA** (Ponnani) : When you have listened to a few Members, why should others be discriminated against. This is a discriminatory practice. You should allow other also to make submission.

(Interruptions)

**MR. DEPUTY-SPEAKER** : Please sit down. Let Shri Shivraj Patil make his statement.

**SHRI G. M. BANATWALLA** : This is not a proper practice. This is a discriminatory practice.

**PROF. MADHU DANAVATE** : You have allowed some of us to make submissions, why don't you allow others ?

(Interruptions)

**MR. DEPUTY-SPEAKER** : Please sit down.

**SHRI G. G. SWELL** (Shillong) : I will not sit down, if you do not allow me.

**MR. DEPUTY-SPEAKER** : I will listen to you.

**SHRI K. K. TEWARI** (Buxar) : Let me complete, Sir.

**MR. DEPUTY-SPEAKER** : You please sit down.

**SHRI G. M. BANATWALLA** : Yesterday, we were promised a Statement by the Home Minister on Ahmedabad situation. The Statement has not come as yet. We should be told why this dilatory tactic is going on with respect to the placing of the Statment here. The Statement must come in time and a discussion must also be stated today itself, so that the discussion is timely, light-

bearing and fruit-bearing. We are not told why the Statement has not come as yet. When is that expected ? It must be during the course of the Day and the discussion should also take place during the course of the day.

**MR. DEPUTY-SPEAKER** : Yesterday we had discussed it. At that time the Prime Minister informed the House that the Home Minister had gone to Ahmedabad and after his return he would make a Statement. He has not returned.

**SHRI G. M. BANATWALLA** ? He has returned.

**MR. DEPUTY-SPEAKER** : I will enquire. Please sit down.

**SHRI G. M. BANATWALLA** : Enquire, When ? This is a matter which concerns the life and property of our people .

**MR. DEPUTY-SPEAKER** : Mr. Swell what do you want to say ?

(Interruptions)

**PROF. K. K. TEWARY** : You have not heard me completely. Just let me complete.

**MR. DEPUTY-SPEAKER** : If you all stand like that how can I hear you ? Let Mr. Swell say what he wants to say.

**SHRI G. G. SWELL** : I would like to submit that it appears that the question of the security of this country has taken a back seat in this House. For the last 2-3 weeks I have been sending notices of Call Attention and all that about certain things that are happening on our borders or near our borders and none of them has been entertained. You are aware that in the month of December Chief Minister of Manipur escaped death by the skin of his teeth and four of his security men were killed. This was followed a month later by the slaughter of about 14 of our security men by the Naga hostiles and after that more killings have taken place. Here the Govern-

[Shri G. G. Swell]

ment is conducting negotiations with Mizo National Front. The leader of the Mizo National Front is here. Well, just two weeks ago the Mizo rebels raided the police camp in Manipur and went away with large quantities of explosives—I am told 17,000 detonators and gelignite and all that right from within the camp of the Manipur Rifles, and a truck was intercepted by the Army while going to Mizoram towards Aizwal. It was said that the amount of explosives that was taken away was enough to blow up the entire Aizwal town, if you know, Mr. Deputy-Speaker, where Aizwal is. A truck was intercepted by the Army and arrested fully loaded with all these explosives and it was said that many of these explosives were taken there from Rajasthan. I would like to know whether these things are happening, whether the Government is aware of these things and whether the Home Minister will come forward with a statement on these issues.

MR. DEPUTY-SPEAKER : Have you given notice regarding this ?

PHRI G.G. SWELL : I have given all the notices. Kindly read all those notices.

MR. DEPUTY-SPEAKER : I will look into it. Please sit down.

(Interruptions)

PROF. K. K. TEWARY : Mr. Deputy Speaker, what I was saying was also related to what Mr. Swell said.

MR. DEPUTY-SPEAKER : Have you given the notice regarding this ?

PROF. K. K. TEWARY : Sir, I have given notice. Part of Tripura has been declared independent of India and this has been done by the TNV guerillas. The State Government.....

MR. DEPUTY-SPEAKER : If you have given a notice, I will look into it. Now, Mr. Shivraj Patil will make a Statement.

(Interruptions)

MR. DEPUTY-SPEAKER : He is making an important statement. Please listen.

SHRI AJOY BISWAS (Tripura West) : I am from Tripura. Kindly allow me....

MR. DEPUTY-SPEAKER : Please sit down. The time is over for this. I have already heard so many Members. Now, I have called the Minister, Shri Shivraj Patil, to make his statement.

(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : Sir, on Integrated Policy Measures on Electronics the Statement is a little longish. I crave the indulgence of this House and I hope that I would be allowed to read the entire Statement.

Hon. Members are aware of the beneficial effects electronics has improving productivity and efficiency in different sectors of our national economy. In fact, electronics can contribute significantly in improving the capital output ratio of several of our projects and investments.

PROF. MADHU DANDAVATE (Rajpur) : Mr. Deputy-Speaker, Sir, he is making a statement. It is a 10-page statement. It may be laid on the Table of the House. It is a 10-page statement.

SHRI INDRAJIT GUPTA (Basirhat) : By listening to such a long statement, we cannot digest, you see.

MR. DEPUTY-SPEAKER : I cannot stop it like this. He is reading out the statement.

(Interruptions)

MR. DEPUTY-SPEAKER : If you are

interested that it should be laid on the Table of the House. I will request the Minister. Do you want to place it on the Table of the House ?

SHRI SHIVRAJ V. PATIL : At the beginning itself, I asked for the permission to read the whole statement.

MR. DEPUTY-SPEAKER : Now only they are asking so. I want your opinion.

PROF. N. G. RANGA (Guntur) : It is a matter of policy. We are interested in hearing the statement.

MR. DEPUTY-SPEAKER : Do you want to lay it on the Table of the House.

SHRI SHIVRAJ V. PATIL : I may be permitted to read.

MR. DEPUTY-SPEAKER : He wants to read.

SHRI INDRAJIT GUPTA : We require to digest Rs. 10,000 crores or something like that cannot be decided by just reading out a statement. There should be a discussion.

(Interruptions)

PROF. N. G. RANGA : Are they very keen that time of the House should be saved ? It is a matter of policy and we want the statement to be read out by the minister, in full.

MR. DEPUTY-SPEAKER : He is reading the statement. Please sit down.

PROF. MADHU DANDAVATE : Then, to the Members.

12.22 hrs.

STATEMENT RE. INTEGRATED  
POLICY MEASURES ON  
ELECTRONICS

[English]

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENT OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : Hon'ble Members are aware of the beneficial effects electronics has in improving productivity and efficiency in different sectors of our national economy. In fact, electronics can contribute significantly in improving the capital output ratio of several of our projects and investments. It is, therefore, necessary that we use this opportunity to give an added impetus to the economy through this technology. Day by day, the software content of electronics is increasing and India is most appropriately placed to take advantage of this.

Taking all these reasons into account, the Government have decided that there is a need to accelerate the use of electronic equipment such as communication equipment including mass communication, computerised control equipment, data communication and data processing equipment. A large country such as ours cannot afford to continue to import such equipment. As such it is proposed to set a target of local production of Rs. 10,000 crores in the year 1989-90. To achieve this, several integrated policy measures are proposed :

1. *Broad banding of Industrial Licences :*

Henceforth, to optimally utilize the investments, 'broad band' licences will be issued for the following :

(i) Entertainment electronics, covering